IN THE CENTRAL ADMINISTRATION TRIBUNAL PRINCIPAL BENCH AT DELHI

Registration No. 20/85.

Shri R.G. Sahu

Petitioner

۷s

Secretary, Department of Personnel & Training - Respondent

Quorum

Hon' Mr. H.P. Bagchi - Judicial Member Hon' Mr. Kaushal Kumar- Member

Present: Neither the Petitioner nor the Respondent.

It transpires that the Registry has raised several objections regarding the admissibility of the petition for want of compliance of the procedure under the Act. The petitioner has given his explanation to the object-

ions so raised by the Registry. However, it appears that the petitioner has not ascertained about the fixing of the case before the Tribunal for today, nor has he ascertained about it from the notice board. In the circumstances, the Registry is directed to take appropriate steps in display-ing on the notice board the procedure adopted by it in respect of listing such objections before the Tribunal for disposal and also about the fixing of the specific date in

The case again to come up for hearing on

respect of such petitions before the Tribunal.

19-12-1985.

121/8

(KAUSHAL KUMAR) MEMBER

(H.P. BAGCHI ME MBER

18-12-85 - Wra Ex 13800

19-12-85 Rayer for Present: - Neither the Petitioner nor the Respondents don't permited of

date of learning An application dated 16-12-85 has been received in the Registry requesting for adjourment on the ground that he is appearing in the Limited Departmental Examination for Section Officers being conducted by the U.P.S.C.

> The case, is accordingly, adjourned to 32-12-85 for hearing the objections and the explanation gin an bythe petitioner.

> > 19/211/81

(KAUSHAL KUMAR) MEMBER

MEMBER

6-12-85

Quorum

Hon'ble Shri S.P. Mukerji - Member Hon'ble Shri Amarjeet Chaudhary- Member(Judicial) - Member

The applicant Shri R.G. Sahu is present in He admits that his grievance had arisen out person. of the fact that four additional vacancies were made available at the fag end of 1979 to the 1978 examination candidates. His plea is that if these vacancies had not been filled up by the 1978 examination candidates, they would have been available to the 1979 examination candidates amongst whom he was one of the successful one and accordingly he would have been able to get an appointment on the results of the 1979 examination. It is clear that the grievance of the applicant arises out of the appointments made in 1979 of four candidates. In accordance with Clause (a) of subsection(112) of Section 21 of the Administrative Tribunals Act 1985 read with Exercis 3 of the same Section, since the order by which the grievance has arisen was pastocol more than three years before the jurisdiction of the Tribunal became exercisable on the 1st November 1985, the application is barred by limitation. We have heard the applicant in detail and he has not been able to explain the delay in seeking appropriate remedy as was available to him in relevant time. In any case since the Tribunal's jurisdiction is barred by limitation the application is dismissed.

Advantagion (S.P. Mu

(S.P. Mukerji)